

instructions by different State Governments all over the country.

Proposal from Andhra Pradesh to amend Land Acquisition Act

*367. SHRI P. NARASIMHA REDDY : Will the Minister of AGRICULTURE be pleased to state :

(a) whether State Government of Andhra Pradesh have requested the Central Government to undertake suitable amendment of the Land Acquisition Act to enable speedy and easier acquisition of land for house sites to agricultural labour ; and

(b) if so, the reaction of the Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) No. Sir.

(b) Does not arise.

I may add on the basis of information just received that the Andhra Pradesh Government says that the Act which is in force there provides for taking possession of any land under sec. 17- special powers in case of emergency and urgency *inter alia* for any dwelling house for the poor.

SHRI P. NARASIMHA REDDY : Has the attention of Government been drawn to the recent debate in the Andhra Pradesh Assembly where the specific question of land acquisition procedure being a hurdle in the way of acquisition has been raised and the Minister gave an assurance that the Central Government would be approached for necessary amendment in this regard ?

SHRI ANNASAHEB P. SHINDE : The hon. Member should know that land acquisition is a concurrent subject falling under the Seventh List. The State Government is empowered to enact legislation and we will extend all necessary support. There should be no difficulty. But according to the information I have, there is already sec. 17 of the Andhra Land Acquisition Act which empowers the State Government to acquire land under an emergency clause for poorer sections of society.

SHRI P. NARASIMHA REDDY : In view of the clarification and the assurance by the Minister that he would help in regard to amendment, if necessary, may I know whether Government are satisfied with the pace of progress in this important direction and if this procedural hurdle is there, will he take steps to shorten the procedure and take such other steps also as necessary for expediting acquisition of sites for agricultural labour ?

SHRI ANNASAHEB P. SHINDE : If any State Government wants to go ahead with land acquisition legislation to simplify procedure, we will support it. As far as the Centre is concerned, recently a Committee headed by Shri Mulla known as the Land Acquisition Review Committee, went into the entire problem and made very voluminous recommendations. We are consulting State Governments and on the basis of that, we would take some action.

श्री मूलचन्द्र डागा : लैंड ऐक्वीजीशन ऐक्ट के सेक्शन 17 के नीचे जमीन ले सकते हैं तो आंध्र प्रदेश गवर्नमेंट में लैंड के लिए कोई कार्यवाही की या नहीं की ? जब आप कह रहे हैं कि सेक्शन 17 में जमीन ले सकते हैं तो सेक्शन 17 का उन्होंने उपयोग किया या नहीं किया ?

SHRI ANNASAHEB P. SHINDE : I referred to section 17 of the Andhra Pradesh Land Acquisition Act. I have no information. With proper notice, it should be possible to get the information from the Andhra Pradesh Government.

Correlating Education to Job Opportunities

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*368 SHRI ARVIND NETAM :
SHRI GIRIDHAR GOMANGO :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the Joint workshop on Employment Generation organised by the Expert Committee on Unemployment, in collaboration with the International Labour Organisation, has asked the Government and the Planning Commission to devise ways and means to correlate education to job opportunities; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) and (b). The Report of the Joint Workshop on Employment Generation has been submitted to the Expert Committee on Unemployment and is under its consideration. Government will, in due course, examine the proposals when received from the Committee.

श्री अरविन्द नेताम : अध्यक्ष जी, बेरोजगारी की समस्या दिन ब दिन गम्भीर होती जा रही है। मैं माननीय मंत्री महोदय से जानना चाहता हूँ, जैसा उन्होंने कहा कि मामला एक्सपर्ट कमेटी को सौंपा गया है, तो यह कब सौंपा गया और कब तक आने इसकी रिपोर्ट आने की सम्भावना है और क्या सरकार ने इस कमेटी को शीघ्र से अपनी रिपोर्ट पेश करने के लिए पहल की है।

PROF. S. NURUL HASAN : This committee has not been set up by the Ministry of Education, but I have no doubt that my colleague will be taking all suitable steps to see that the report is received as early as possible.

SHRI GIRIDHAR GOMANGO : May I know whether the Government is considering to overhaul the educational system in India so that the new system of education would be such that the problem of the educated unemployed—the problem of unemployment among the educated classes—is removed and, if so, whether any legislation is being proposed in this regard ?

MR. SPEAKER : You asked a specific question, but now you are going off the scope of your question. This is a very specific question. Anyway, if you can just tell him—

PROF. S. NURUL HASAN : If it is desired that I may discuss the whole question of educational reform—

MR. SPEAKER : That may be done some other time.

PROF. S. NURUL HASAN : I would be glad to do it if I am asked to do it,

SHRI D. D. DESAI : What are the terms of reference to the committee, and may I know whether the committee would be going into the aspect of training people on the basis of job-oriented requirements, particularly taking into account the shortages that exist in several fields of jobs ?

PROF. S. NURUL HASAN : I am afraid I cannot deal with the wider issue of unemployment in the country. But so far as the joint workshop is concerned, it was held from the 2nd to the 7th August, 1972.

MR. SPEAKER : His question is, what are the terms of reference to the committee.

PROF. S. NURUL HASAN : As I submitted, it is not my Ministry.

SHRI B. V. NAIK : In regard to this Expert Committee on Unemployment which has been working during the period of our employment or unemployment crisis for the last 12 months, and has been trying to find out—

MR. SPEAKER : Ask your question.

SHRI B. V. NAIK : I am only asking whether the Ministry of Education, in view of the recommendations made by this joint workshop on employment generation, is at least dealing with those recommendations which pertain to the Ministry of Education, and will the Expert Committee on Unemployment—

MR. SPEAKER : When will you come to the question ?

SHRI B. V. NAIK : Does it mean that the Ministry of Education and Labour will not take a decision for solving the problem of unemployment till they receive the proposals, or, will they apply their mind to this particular aspect in between, for twelve months ?

PROF. S. NURUL HASAN : There was a very specific question on the joint workshop. The joint workshop was not convened under the auspices of the Ministry of Education. It was convened at the instance of the Expert Committee on Unemployment, in collaboration with the ILO. There were four problems which they discussed. The matter is before the Committee, the Expert Committee on

Unemployment, and when their recommendations are received, we will certainly consider it, but on our own, the Ministry of Education is very much concerned with this question. At the meeting of the Central Advisory Board of Education which is to be held in September we hope that the Education Ministers of various States will be able to take some decision.

Opening of Tribal Blocks in Adivasi Regions

*372. SHRI RANABAHADUR SINGH : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) the criteria followed in opening Tribal Blocks in Adivasi regions ;

(b) once sanctioned the obstacles in opening of Tribal Blocks ; and

(c) why are some Tribal Blocks in Sidhi District of Madhya Pradesh yet to open when they have been sanctioned ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a) The criteria for opening new Tribal Development Blocks are :—

- (i) Area of 150-200 Sq. miles ;
- (ii) total population of 25,000 ;
- (iii) tribal concentration of 66 $\frac{2}{3}$ % ;
- (iv) viability to function as a normal administrative unit.

(b) All sanctioned Tribal Development Blocks except one Swalmenda (District Betul) in Madhya Pradesh have been started. State Government of Madhya Pradesh could not open the block as they have not been able to demarcate the boundaries of the block.

(c) The only Tribal Development Block sanctioned for Sidhi District was started in 1966-67 and is functioning since then.

SHRI RANABAHADUR SINGH : The criteria for setting up a tribal development block apply to this also. I should like to ask the Minister when the blocks that are func-

tioning as normal blocks but fulfil all this criteria will be converted into tribal blocks catering to the specialised needs of the tribals ?

SHRI D. P. YADAV : So far as tribal blocks are concerned definitely they get preference over general blocks and recently we have given approximately Rs. 7 lakhs extra over the general blocks. Therefore the question of neglecting them does not arise.

SHRI RANABAHADUR SINGH : My question was not about neglect, I asked whether the normal blocks that fulfil the criteria for becoming tribal would be converted into tribal blocks ?

SHRI D. P. YADAV : The Planning Commission has set up a panel for socio economic problems of Scheduled Tribes. This panel has recommended that instead of expanding the number of tribal blocks we should further strengthen the existing ones.

SHRI N. K. P. SALVE : What is the precise reason for holding up the opening up of Swalmenda block in Betul District when it conforms to the criteria mentioned by the hon. Minister ? Is he in a position to assure the House that when this block is opened it will be without disturbing the other existing tribal blocks ?

SHRI D. P. YADAV : It is in M. P. that the maximum number of tribal development blocks exist ; about 127 were sanctioned out of which 126 are working. Unfortunately only one block could not be taken up. The Government of India was sympathetic to it but the Planning Commission has come forward with a formula to strengthen the existing blocks.

SHRI N. K. P. SALVE : Is this the answer to my question ? I seek your protection. He is enumerating that so many blocks had already been opened. My question is : when it conforms to the criteria laid down, why is it that you are not opening it up ? I want the reason.

PROF. S. NURUL HASAN : The reply has been given by my colleague already that they have not been able to demarcate the boundaries of the block.